

HARYANA VIDHAN SABHA

Bill No. 4— HLA of 2026

THE HARYANA POLICE (AMENDMENT) BILL, 2026

A

BILL

further to amend the Haryana Police Act, 2007.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Haryana Police (Amendment) Act, 2026.
2. For section 65 of the Haryana Police Act, 2007 (hereinafter called the principal Act), the following section shall be substituted, namely:-

Short title.

Substitution of section 65 of Haryana Act 25 of 2008.

“65. Functions of Authority.- (1) The Authority shall inquire into allegations of serious misconduct against police personnel of the rank of Deputy Superintendent of Police and above as detailed below, either suo moto or on a written complaint received from-

- (a) a victim or any person on his behalf on a sworn affidavit;
- or
- (b) the National or State Human Rights Commission.

Explanation.- “serious misconduct” for the purpose of this Chapter shall mean any act of a police officer that amounts to-

- (i) death in police custody;
- (ii) rape or attempt to rape in police custody;
- (iii) grievous hurt in police custody;
- (iv) custody or detention without due process of law;
- (v) extortion;
- (vi) acquiring property through coercion;
- (vii) involvement of police personnel in organized crime;
- (viii) wilful inaction by police official in any offence as defined in the Bhartiya Nyaya Sanhita, 2023 (Central Act 45 of 2023) which attracts minimum punishment of ten years or more:

Provided that the Authority shall inquire into a complaint of such arrest or detention only if it is satisfied prima facie about the veracity of the complaint:

Provided further that no anonymous, synonymous and pseudonymous complaint shall be entertained.

- (2) The Authority shall not enquire into-
- (i) any matter where a report under section 193 of the Bhartiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023) has been filed in an appropriate court;
 - (ii) any matter pending or that has already been dealt with by the National Human Rights Commission/State Human Rights Commission/ National Commission for Scheduled Castes/ State Commission for Scheduled Castes/ National Commission for Women/State Commission for Women/National Commission for Minorities/ State Commission for Minorities or State Lokayukta;
 - (iii) any matter falling within jurisdiction after more than five years of its alleged occurrence;
 - (iv) any matter arising out of use of force by the police authorities in dealing with any unlawful assembly, protest, dharna, blockage of any public passage or disruption of essential services.

(3) The Authority may also inquire into any other case referred to it by the Director General of Police or the State Government.

(4) The Authority shall decide the complaint within a period of six months from the date of its receipt.”

Substitution
of section 68C of
Haryana Act 25
of 2008.

3. For section 68C of the principal Act, the following section shall be substituted, namely:-

“68C. Functions of District Police Complaint Authority.- (1) The District Police Complaint Authority shall inquire into allegations of serious misconduct against police personnel upto the rank of Inspector either suo moto or on a complaint received from-

(a) a victim or any person on his behalf on a sworn affidavit;
or

(b) the National or State Human Rights Commission.

Explanation.- “serious misconduct” shall have the same meaning as assigned to it in section 65:

Provided that no anonymous, synonymous and pseudonymous complaint shall be entertained.

- (2) The District Police Complaint Authority shall not enquire into-
- (i) any matter where a report under section 193 of the Bhartiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023) has been filed in an appropriate court;

- (ii) any matter pending or that has already been dealt with by the National Human Rights Commission/State Human Rights Commission/ National Commission for Scheduled Castes/ State Commission for Scheduled Castes/ National Commission for Women/State Commission for Women/National Commission for Minorities/ State Commission for Minorities or State Lokayukta;
 - (iii) any matter falling within its jurisdiction after more than three years of its alleged occurrence;
 - (iv) any matter arising out of use of force by the police authorities in dealing with any unlawful assembly, protest, dharna, blockage of any public passage or disruption or essential services.
- (3) The District Police Complaint Authority shall decide the complaint within a period of six months from the date of receipt of such complaint.
- (4) The District Police Complaint Authority shall work under the overall control and supervision of the Authority for its proper functioning.
- (5) The District Police Complaint Authority shall have power to make recommendations to the concerned disciplinary authority and the disciplinary authority shall take appropriate action thereon.”.

STATEMENT OF OBJECTS AND REASONS

The Haryana Police Act, 2007 (25 of 2008) was enacted by the State of Haryana vide notification dated 02.06.2008. Section 65 of the Haryana Police Act, 2007 provides for the functions of the State Police Complaint Authority and section 68C of the said Act provides for the functions of the District Police Complaint Authority with regard to the inquiry into allegations of serious misconduct against the Police Personnel. However, the provisions of section 65 and 68C of the said Act are silent in respect of the matters where a report under section 193 of the Bhartiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023) has been filed in an appropriate Court against such Police Personnel. The said provisions are also silent in respect of the matters pending before the National Commissions and State Commissions constituted under the various Statutes. The time limit for deciding the complaints by the State Police Complaint Authority has also not been prescribed therein.

Accordingly, these provisions need to be incorporated by way of amendment in the Haryana Police Act, 2007 for proper and effective functioning of the State Police Complaint Authority and the District Police Complaint Authority under the said Act. Hence, this Bill.

Nayab Singh,
Chief Minister, Haryana.

Chandigarh :
The 6th March, 2026.

Rajiv Prashad,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 6th March, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA POLICE ACT, 2007

Section 65 “(1) The Authority shall inquire into allegations of ‘serious misconduct’ as detailed below against police personnel of the rank of Deputy Superintendent of Police and above as detailed below, either suo motu or on a complaint received from :-

- (a) a victim or any person on his behalf on a sworn affidavit; or
- (b) the National or State Human Rights Commission.

Explanation :- ‘serious misconduct’ for the purpose of this Chapter shall mean any act of a police officer that leads to or amounts to-

- (a) rape or attempt to commit rape;
- (b) death in police custody;
- (c) grievous hurt;
- (d) custody or detention without due process of law;
- (e) extortion ;
- (f) acquiring property through coercion;
- (g) involvement of police personnel in organized crime;
- (h) inaction by police official in any offence as defined in the Indian Penal Code, 1860 (45 of 1860) which attracts minimum punishment of ten years or more :

Provided that the Authority shall inquire into a complaint of such arrest or detention, only if it is satisfied prima facie about the veracity of the complaint:

Provided further that no anonymous, synonymous and pseudonymous complaints shall be entertained.”.

Section 68 C Functions of the District Police Complaint Authority :-

“(1) The District Police Complaint Authority shall enquire into allegations of ‘serious misconduct’ against police personnel upto the rank of Inspectors either suo motu or on a complaint received from.-

- (a) a victim or any person on his behalf on a sworn affidavit; or
- (b) the National or State Human Rights Commission.

Explanation :- ‘serious misconduct’ shall have the same meaning as assigned to it in section 65:

Provided further that no anonymous, synonymous and pseudonymous complaints shall be entertained.

- (2) The District Police Compliant Authority shall not enquire into
 - (i) any matter where a report under section 173 of the Code of Criminal Procedure, 1973 (2 of 1974) has been filed in an appropriate court;
 - (ii) any matter pending in National Human Rights Commission/State Human Rights/ State Commission for Scheduled Castes;
 - (iii) any matter falling within its jurisdiction after more than one year of its alleged occurrence;
 - (iv) any matter arising out of use of force by the police authorities in dealing with any unlawful assembly, protest, dhрана, blockage of any public passage or disruption of essential services.
- (3) The District Police Complaint Authority shall decide the complaints within a period of six months from the date of receipt of the complaint.
- (4) The District Police Complaint Authority shall work under the overall control and supervision of the Authority for its proper functioning.
- (5) The District Police Complaint Authority shall have powers to make recommendations to the concerned disciplinary authority and it shall take appropriate action thereon.